

AVK & ND

Mr. V. R. Ramachandran for applicant.
Smt. S. Dandapani for Railways
part heard

6

Call on 21.9.90.

dy
17/9/90

Respondents file
6
20/9

21.9.90

(31)

AVK & ND
Mr K Ramakumar for the applicant.
Mrs Sumathi Dandapani for the respondents.

When the matter taken up to-day for final hearing it was submitted by the learned counsel of respondent that the plea that the applicant was ~~and~~ ^{entitled} for 10 days joint time was considered/and in respect of 9 days salary will be given to the applicant and the remaining 1 day will be added to his leave account. It is also submitted by the counsel of respondent that this will be complied within a period of two weeks. In this view of the matter, the learned counsel of applicant submits that nothing remains to be considered and accordingly the application is closed.

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21.9.90

Order confirmed
on 24.9.90
dy
24/9